

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

168

OF 199 8

Applicant(s) Shri Dipa Jyoti Paul

VS

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. J.L. Sarkar

Mr. M. Chanda

Mrs. S. Deka

Advocate for Respondent(s) Mr. A.K. Choudhury

Addl. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
Requisite 3 copies and within the sum of Rs. 50/- deposited vide IPO/BD No. 630149 dtd. 4-6-98 <i>✓</i>	11-8-98	<p>Heard Mr. J.L. Sarkar learned counsel appearing on behalf of the applicant and Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents.</p> <p>Issue notice to show cause why the application should not be admitted. Notice is returnable by 2 weeks.</p> <p>List it on 26-8-98 for admission.</p> <p>Mr. A.K. Choudhury, learned Addl. C.G.S.C. receives notices for the respondents. Office shall supply the copy of the application to Mr. Choudhury during the course of the day.</p> <p>List it on 26-8-98 for Admission.</p> <p><i>✓</i></p> <p>Member.</p>
① Requisite not yet deposited by the applicant. <i>✓</i>	11-8-98	<p><i>✓</i></p> <p>Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal
<p>fil. Compl by order dtd 11.8.98. 13.8.98 Copy of order & Notice Supplied to No. A.K. Chaudhary Addl. C.S. Se.</p> <p><i>Recd</i></p> <p>1) Service ready for all hospds. 2) No. show cause as sum 6.1.1.</p> <p><i>25/5</i></p>	26-8-98	<p>The applicant has filed another application for quashing the penalty after departmental proceeding, against which the applicant has submitted an appeal which is pending for more than 1(one) year. The O.A.No.169/98 which has been disposed of with a direction to the respondents to dispose of the statutory appeal. In view of that we are not inclined to pass any order. Accordingly, this application is disposed of without any order.</p> <p>However, liberty is given to the applicant to approach this Tribunal, if, he is still aggrieved after the disposal of the appeal.</p> <p><i>62</i></p>
<p>23.9.98 Copies of the order have been sent to the D/Cm. for ready in time to the parties under Regd. with affd.</p> <p><i>46</i> Issued under O.A. 2936 to 2939 dttd. 9.10.98.</p> <p><i>46</i></p>	1m <i>23/9/98</i>	<p>Member</p> <p>Vice-Chairman</p>